

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 533/TT/2014

- Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for transmission assets under system strengthening-VIII in Southern Regional Grid in Southern Region.
- Date of Hearing : 21.12.2015
- Coram : Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Limited and 14 Others
- Parties present : Shri S. K. Venkatesan, PGCIL
Shri M. M. Mondal, PGCIL
Shri Anshul Garg, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for transmission assets under system strengthening-VIII in Southern Regional Grid in Southern Region.
- b) The transmission charges for the asset was approved by the Commission vide Order dated 28.7.2011 in Petition No. 282/2010.
- c) Additional capital expenditure has been claimed for tariff period 2009-14 towards balance and retention payment.

2. In response to a query of the Commission with regard to mismatch in capital cost and additional capitalization values as provided in para 10 of page 13, page 14 and in para 11 of page 15 of the petition which is further not matching with the Auditor's Certificate and capital cost approved in order vide dated 28.7.2011 in



Petition No. 282/TT/2010, the representative of the petitioner submitted that it shall submit the reconciliation statement.

3. The Commission directed the petitioner to submit the reconciliation statement by 31.12.2015 on affidavit with a copy to the respondents. The Commission further observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(M.M Chaudhari)
Assistant Chief(Fin)

